



\$~79

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 531/2022**

UNIPATCH RUBBER LTD. .... Appellant

Through: Mr S Krishnan, Adv.

versus

PRINCIPAL COMMISSIONER OF INCOME TAX..... Respondent

Through: Mr Sunil Agarwal, Sr Standing  
Counsel with Mr Tushar Gupta and  
Mr Utkarsh Tiwari, Adv.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**HON'BLE MS. JUSTICE TARA VITASTA GANJU**

**ORDER**

**15.12.2022**

%

[Physical Hearing/Hybrid Hearing (as per request)]

**CM Appl.54270/2022** [*Application filed on behalf of the appellant seeking  
condonation of delay of 16 days in re-filing the appeal*]

1. This is an application filed on behalf of the appellant seeking condonation of delay in re-filing the appeal.
2. According to the counsel for the appellant, the delay involved is 16 days.
3. For the reasons given in the application, the delay is condoned.
4. The application is, accordingly, disposed of.

**ITA 531/2022**

5. A request for adjournment is made on the ground that Mr Krishnan S., the counsel for the appellant, is in some personal difficulty.

ITA 531/2022

1/2



- 5.1. The request is acceded to.
6. Accordingly, list the matter on 20.01.2023.

**RAJIV SHAKDHER, J**

**TARA VITASTA GANJU, J**

**DECEMBER 15, 2022/pmc**

*Click here to check corrigendum, if any*